

(d) Out of the pesticides presently manufactured or imported in India, use of BHC, DDT, Chlorodane and Aldrin is prohibited in the countries of the European Economic Community. In the U.S.A., the use of BHC and Sodium Cyanide is prohibited and the use of oil Aldrin, Chlorodane, Heptachlor, 2, 4-D, Chlorthalate and DDT is restricted.

(e) Use of pesticides in India is regulated under the Insecticides Act, 1968. The Registration Committee set up under the Act, has approved the use of the aforesaid pesticides in India, after taking into account all the relevant facts under Indian conditions.

Industrial Licence to M/s. Mit Laboratories for bulk drugs

150. SHRIMATI USHA MALHOTRA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number and names of bulk drugs produced by M/s. Mit Laboratories giving the capacity applied and the capacity granted;

(b) the details of plant and machinery asked in each proposal, value of imported and indigenous machinery; and

(c) the number of proposals of M/s. Mit Laboratories which are pending for Industrial Licence or Registration giving the names of the items, dates of applications, location of unit and the present position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c) The information is being collected and will be laid on the Table of the House.

Review of Computerised System of Electricity Billing

151. DR. LOKESH CHANDRA;
SHRI P. N. SUKUL:

Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal under Government's consideration to review the computerised system for electricity billing;

(b) whether Government have received a number of complaints from consumers in Delhi in regard to their electricity bills; and

(c) if so, what specific steps Government propose to take to remove inaccuracies in the electricity bills so as to avoid hardships to consumers?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) A Committee was set up by the Government to review the computerisation of electricity billing by DESU and to give their recommendations in the matter. The report of the Committee has been sent to the Delhi Administration for implementation.

(b) Yes, Sir.

(c) DESU has been advised to take necessary steps to remove inaccuracies in the electricity bills.

Setting up of VII and VIII Units in DPL

152. SHRI DIPENDRA BHUSHAN GHOSH:

SHRI SANTOSH MITRA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the proposal submitted by West Bengal Government in 1978 to set up VII and VIII units in D.P.L. has not so far been approved, if so, what are the reasons for the inordinate delay;

(b) whether his Ministry pursued the matter with the Planning Commission for setting up these units, if so, with what results; and

(c) by when the proposal is likely to be cleared by the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The Durgapur Projects Ltd. had sent a project report in November, 1978 for installation of 2x110 MW units (VII & VIII units) as 2nd phase extension of their Durgapur Thermal Power Station at an estimated cost of Rs. 9781.00 lakh. The report was examined, in the Central Electricity Authority. The proposal was not found feasible in the time frame envisaged by DPL as coal from the Raniganj coalfields which were expected to feed the project was not found adequate. The size proposed for the project by DPL was also considered uneconomical keeping in view the requirements of the Eastern Region. The DPL authorities who were informed accordingly did not pursue the matter. The proposal has accordingly been treated as dropped.

(b) No, Sir.

(c) Does not arise.

Sale of Crude Oil to India by Mexico

153. SHRI B. D. KHOBRADE: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Mexico had offered to sell crude oil to India and this offer has been rejected by Government;

(b) if so, what are the reasons therefor; and

(c) what steps Government propose to take to fulfil the requirement of crude oil?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b) A Government delegation had visited Mexico in September, 1981 to negotiate crude oil supplies for 1982. Since the crude oil mix offered was not

suitable for being processed in our refineries, there is no proposal at this stage to purchase any crude oil from Mexico in 1982.

(c) Government have initiated action for meeting the crude oil requirements for 1982. Negotiations have already taken place with some of the oil exporting countries. Such negotiations are also to take place shortly with other countries and it is expected to finalise the arrangements before the end of 1981.

STATEMENT BY MINISTER

Correcting the replies given in the Rajya Sabha on 14th September, 1981 to Supplementaries to Starred Questions 403. regarding overcharging for Betamethasone.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): In reply to a supplementary question asked by Shri K. V. R. S. Bala Subha Rao during the course of debate on Starred Question No. 403 answered in the Rajya Sabha on 14th September 1981, I had stated as follows:

"As far as this import is concerned, this figure was given to us by the Director General of Imports. We have issued them a notice and the matter has now gone to the court, because they are repudiating it and saying that they have not imported. Therefore, this matter is *sub. judice*. If they are found to have imported against the policy then certainly action would be taken. As I have said, the notice has been served but we could not proceed further because of the court proceedings."

The correct position is that the import figure of 650 kgs. of Vitamin A by M/s. Glaxo is based on the daily list of imports of the Bombay Customs House for 28-6-1980. As regards M/s. Glaxo having gone to the court, the correct position is that they have gone to the